

SEVENHILLS HEALTHCARE PRIVATE LIMITED
List of Creditors - 29 September 2020 (Version 8)
Category: Financial Creditors

S. No.	Name of Financial Creditor	Amount Claimed (INR)	Amount Admitted (INR)	Amount Not Admitted (INR)	Amount - Verification Ongoing (INR)	Note Reference
11	BANAFAR PHARMA	43,475		43,475		Note 2.10
12	BIOVISION HEALTHCARE PVT LTD	4,95,019		4,95,019		Note 2.10
13	BOARD OF RADIATION AND ISOTOPE TECHNOLOGY	15,98,793		15,98,793		Note 2.10
14	FEDERATION OF INDIA CHAMBERS OF COMMERCE AND INDUSTRY	3,00,000		3,00,000		Note 2.10
15	INNOVAD MEDITECH PVT LTD	25,178		25,178		Note 2.10
16	KOMMOJU VENU PROP OF R V SURGICALS	1,88,899		1,88,899		Note 2.10
17	M2 ENGINEERING	30,000		30,000		Note 2.10
18	MACRO MEDIA DIGITAL IMAGING PVT LTD	3,21,992		3,21,992		Note 2.10
19	MANMAN MFG CO PVT LTD	11,000		11,000		Note 2.10
20	MEDIHAUXE PHARMA PVT. LTD-VIZAG	2,81,783		2,81,783		Note 2.10
21	MEDIHAUXE PHARMA PVT. LTD-HYDRABAD	1,51,200		1,51,200		Note 2.10
22	NIRMAL HOSPITALITY	90,35,461		90,35,461		Note 2.10
23	SANLAR IMEX SERVICES PVT LTD	64,512		64,512		Note 2.10
24	SEVENHILLS FOUNDATION	24,37,331		24,37,331		Note 2.5
25	STARMED HEALTHCARE PVT LTD	40,640		40,640		Note 2.10
26	SUNDEEP PURI ASSOCIATES & ADVOCATES	6,69,000		6,69,000		Note 2.10
27	SURGICON ENTERPRISE	1,36,150		1,36,150		Note 2.10
28	TRANSCATH THERAPEUTICS LLP	4,12,456		4,12,456		Note 2.10
29	VERITAS BIOVENTIONS PVT LTD	16,78,000		16,78,000		Note 2.10
TOTAL (INR)		1,79,20,889	-	1,79,20,889		

NOTES - FINANCIAL CREDITORS (FORM C)

Note 2.1: The rates of interest charged are not in line with the respective documents of the financial creditor.

Note 2.2: The rates of interest charged are not in line with the respective documents of the financial creditor and the Amount under "Verification Ongoing" includes the difference in computation of interest.

Note 2.3: The penal interest charged is not in line with the respective documents of the financial creditor and the Amount under "Verification Ongoing" includes the difference in computation of penal interest.

Note 2.4: The amount of claim pertaining to Axis Bank under JMFARC – Alphahealth 2018 – Trust includes one credit transaction received in the overdraft facility after the insolvency commencement date.

Note 2.5: The claimant has not submitted adequate supporting documents to enable the Resolution Professional to verify the claim and this has resulted in the claim to be classified as "Amount Not Admitted". Such non-admittance has been communicated to the respective claimant. Refer Annexure A for detailed correspondence.

Note 2.6: This pertains to Allahabad Bank's bilateral facilities at 100% cash margin in the nature of fixed deposits (as detailed in the Schedule 1 for information on security interest of financial creditors) which were not assigned to JM Financial Asset Reconstruction Company Limited (JMFARC) as part of JMFARC–Allahabad Bank December 2017–Trust.

Note 2.7: Axis Bank had originally filed a claim Form C with claim amount of INR 7,702,715,823 as on 13 March 2018. JM Financial Asset Reconstruction Company Limited (JMFARC) has informed the Resolution Professional that Axis Bank has assigned all the rights, titles and interests in financial assistance granted by them to SHPL in favor of JMFARC vide Assignment Agreement dated 25 May 2018. JMFARC and Axis Bank have submitted requisite supporting documentation validating the assignment of loans to JMFARC to the Resolution Professional. Accordingly, the claim submitted by Axis Bank and the associated amount admitted related to Axis Bank's claim is now reflected under JMFARC – Alphahealth 2018 – Trust.

Note 2.8: Canara Bank had originally filed a claim Form C with claim amount of INR 631,025,819 as on 13 March 2018. JM Financial Asset Reconstruction Company Limited (JMFARC) has informed the Resolution Professional that Canara Bank has assigned all the rights, titles and interests in financial assistance granted by them to SHPL in favor of JMFARC vide Assignment Agreement dated 25 May 2018. JMFARC and Canara Bank have submitted requisite supporting documentation validating the assignment of loans to JMFARC to the Resolution Professional. Accordingly, the claim submitted by Canara Bank and the associated amount admitted related to Canara Bank's claim is now reflected under JMFARC – Alphahealth 2018 – Trust.

Note 2.9: Bank of Maharashtra had originally filed a claim Form C with claim amount of INR 261,694,602 as on 13 March 2018. JM Financial Asset Reconstruction Company Limited (JMFARC) has informed the Resolution Professional that Bank of Maharashtra has assigned all the rights, titles and interests in financial assistance granted by them to SHPL in favor of JMFARC vide Assignment Agreement dated 25 May 2018. JMFARC and Bank of Maharashtra have submitted requisite supporting documentation validating the assignment of loans to JMFARC to the Resolution Professional. Accordingly, the claim submitted by Bank of Maharashtra and the associated amount admitted related to Bank of Maharashtra's claim is now reflected under JMFARC – Alphahealth 2018 – Trust.

Note 2.10: The claimants have not submitted their claim in the applicable form as provided under the CIRP Regulations, 2016. The Resolution Professional has communicated such defects to the creditors with a request to submit the claim in the applicable form. Basis the above the claim has been classified as "Amount Not Admitted".

Note 2.11: Review of the claim form submitted by the respective financial creditor has resulted in certain claims in parts to be classified as "Amount Not Admitted". Such non-admittance has been communicated to the respective financial creditors and agreed thereto by them.